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मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 362]

भोपाल, गुरुवार, दिनांक 20 जुलाई 2017—आषाढ़ 29, शक 1939

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 20 जुलाई 2017

क्र. 12257-158-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश वासस्थान दखलकार (भूमिस्वामी अधिकारों का प्रदान किया जाना) संशोधन विधेयक, 2017 (क्रमांक 14 सन् 2017) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH BILL

No. 14 OF 2017

THE MADHYA PRADESH VAS-STHAN DAKHALKAR (BHUMISWAMI ADHIKARON KA PRADAN KIYA JANA) SANSHODHAN VIDHEYAK, 2017.

A Bill further to amend the Madhya Pradesh Vas-sthan Dakhalkar (Bhumiswami Adhikaron Ka Pradan Kiya Jana) Adhiniyam, 1980.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-eighth year of the Republic of India as follows :—

1. This Act may be called the Madhya Pradesh Vas-sthan Dakhalkar (Bhumiswami Adhikaron Ka Pradan Kiya Jana) Sanshodhan Adhiniyam, 2017.

Short title.

2. In Section 2 of the Madhya Pradesh Vas-Sthan Dakhalkar (Bhumiswami Adhikaron Ka Pradan Kiya Jana) Adhiniyam, 1980 (No. 4 of 1980) (hereinafter referred to as the principal Act), in clause (d), for the figures and word "31st December, 2011", the figures and word "31st December, 2014", shall be substituted.

Amendment of Section 2.

Amendment of Section 3. 3. In Section 3 of the principal Act, in clause (ii) and (iii), for the figures and word "31st December, 2011", the figures and word "31st December, 2014", shall be substituted.

Amendment of Section 4. 4. In Section 4 of the principal Act, in sub-section (1), for the figures and word "31st December, 2011", the figures and word "31st December, 2014", shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is provided in Section 4 of the Madhya Pradesh Vas-sthan Dakhalkar (Bhumiswami Adhikaron Ka Pradan Kiya Jana) Adhinyam, 1980 (No. 4 of 1980) that in any non-urban area, homestead occupied by a landless person in or appurtenant to an agricultural land on the 31st December, 2011, shall on the said date be deemed to have vested in him in Bhumiswami rights provided he had been in possession thereof for one or more years prior to that date.

2. It has come to the notice of the State Government that several landless persons who have been in possession of homestead after 31st December, 2011, which is situated on or appurtenant to agricultural land in non-urban areas of the State could not get the Bhumiswami rights. With a view to confer Bhumiswami rights on such landless persons having homesteads in agricultural lands, it has been decided to amend the principal Act, suitably.

2. Hence this Bill.

Bhopal :
Dated the 7th July, 2017

UMA SHANKAR GUPTA
Member-in-Charge.